

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

In view of the submissions made as above, the case is
C.P.(IB) No. 99 of 2018
adjourned to 06/03/2018.

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company	Gwalec Electricals Pvt.Ltd.-Vs- Simplex Infrastructure Ltd.		
	(Jinan K.R.)		(V.P.Singh)
Under Section	Member (J)		Member (J)
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Advocate Prithwisaj Sinha	} Appearing on behalf of the corporate Debtor	P.S. 9/2/18
2. Advocate Pooja Agarwal		

1. Rajarshri Dutta	} Operational Creditor.	Rahul Auddy 9/2/18.
2. Rahul Auddy		

Adv.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor made a request for adjournment keeping in view of the talk of settlement between the parties. Corporate debtor has not filed any reply as talk of settlement is going on, so they do not want to file any reply.

In view of the submissions made as above, the case is
adjourned to 06/03/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)